

**FORM B
PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF SRI VENKATESA PAPER AND BOARDS LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Sri Venkatesa Paper and Boards Limited
2.	Date of incorporation of corporate debtor	10 th April 1974
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies -Coimbatore
4.	Corporate Identity No. of corporate debtor	U02101TZ1974PLC007494
5.	Address of the registered office and principal office (if any) of corporate debtor	148-D, Palani Road, S V Mills Post, Udumalpet-642128, Tamilnadu, India.
6.	Date of closure of Insolvency Resolution Process	13 th February 2023
7.	Liquidation commencement date of corporate debtor	13 th February 2023 (order copy received by liquidator on 17-02-2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Vasudevan Gopu IBBI/IPA-002/IP-N00291/2017-18/10849
9.	Address and e-mail of the liquidator, as registered with the Board	G.V. Enclave, 18/30, Ramani Street, K.K. Pudur Saibaba Colony (4th Right Opp. Road to Saibaba Colony Hotel Annapoorna Road), Coimbatore – 641038, Tamilnadu, India. Email: vasudevanacs@gmail.com; vasudevangopu.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	G.V. Enclave, 18/30, Ramani Street, K.K. Pudur Saibaba Colony (4th Right Opp. Road to Saibaba Colony Hotel Annapoorna Road), Coimbatore – 641038, Tamilnadu, India. Email: venkatesa.liq@gmail.com
11.	Last date for submission of claims	15 th March 2023

Notice is hereby given that the National Company Law Tribunal, Chennai bench has ordered the commencement of liquidation of the Sri Venkatesa Paper and Boards Limited on 13th February 2023.

The stakeholders of Sri Venkatesa Paper and Boards Limited are hereby called upon to submit their claims with proof on or before 15th March 2023 to the liquidator at the address mentioned against item No.10.

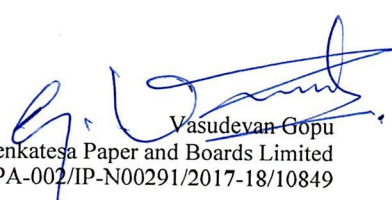
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date:23.02.2023
Place:Coimbatore




Liquidator of Sri Venkatesa Paper and Boards Limited
IBBI/IPA-002/IP-N00291/2017-18/10849